

C.C.A. No. 1368/93

in
O.A. No. 17/93

Kiran Kumar Sarkar

vs Sri Harvinder Singh Johar

VER

Sl. Date OFFICE REPORT

ORDER

1

2

3

OR

(1)

20.8.93 Hon R.K. Varma vs
Hon B.K. Singh Am

along with Affidavit
of the judgment at 13.8.93
filed against non-compliance
of the court order at
13.8.93 passed by Honble
Justice W.C. Srinivas N.C.
Honble Mr. N.K. Seth Am.

Not reached. Adv. to
24.8.93 for orders.

BS
Jury

Submitted before Honble
Court on 20.8.93 A/c.

24.8.93

Hon. Mr. Justice R.K. Varma vs.
Hon. Mr. D.K. Seth. Am.

19.8.93

OR
Assurance.

Submitted.

23.8.93

Heard Sri T.B. Singh,
learned Counsel for the
applicant on the question
of admission. Issue notice
to the respondents to show
cause as to why this
petition may not be admitted
for hearing and the
respondents be not proceeded
for contempt. The respondents
may file C.A. within 3
weeks from the date of
receipt of the copy of
this order. List this
case on 11.10.93 for
orders.

OR

Non-compliance with
Honble Court order at
24.8.93. Rep. order issued
to the respondents
despatch no 5155 to
515) on 1.9.93.

C.A. has been filed
so far. Submitted.

28.8.93

in
Am.

R.K.V.
v.c.

2

21

Sl. No.	Date	Office Report	Order
1	2	3	4

(9) 11.10.93 No sitting Adjourned to
16.2.94 for order.
Copy
11.10.93.

(4) 16.2.94 Hon Mr. Mahere JDC Jm
Hon Miss Usher SC AD
Heard arguments
Judgment reserved.
Ull
Am
JM

(5) 28/2/94 Hon Miss Usher SC AD
Judgment pronounced in
Chambers today
AM.